

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B": HYDERABAD
(THROUGH VIRTUAL CONFERENCE)**

**BEFORE SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 431/Hyd/2021 Assessment Year: 2012-13		
Vangmayee Plantations Pvt. Ltd., Hyderabad. PAN - AADCV 8400D (Appellant)	Vs.	Income-tax Officer, Ward - 17(3), Hyderabad. (Respondent)
Assessee by:	Smt. S. Sandhya	
Revenue by:	Shri Rohit Mujumdar	
Date of hearing:	05/05/2022	
Date of pronouncement:	05/05/2022	

ORDER

PER L.P. SAHU, A.M.:

At the time of hearing of this appeal, the Id. AR of the assessee has placed on record an application dated 04/05/2022 requesting for the permission to withdraw this appeal of the assessee. The learned Departmental Representative did not raise any objection to such prayer. We, therefore, permit the assessee to withdraw its appeal, which hereby stands dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on 5th May, 2022.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(L. P. SAHU)
ACCOUNTANT MEMBER

Hyderabad, Dated: 5th May, 2022.

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Copy to :

1	<i>Vangmayee Plantations Pvt. Ltd., 21-2-434/1/A, Mittikasher, Charkman, Hyderabad - 500 044</i>
2	<i>ITO, Ward - 17(3), Hyderabad.</i>
3	<i>CIT(A) - 5, Hyderabad.</i>
3	<i>Pr. CIT - 5, Hyderabad</i>
4	<i>ITAT, DR, Hyderabad.</i>
5	<i>Guard File.</i>